

ITEM NO.48

COURT NO.5

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 12996/2024

[Arising out of impugned final judgment and order dated 24-06-2024 in CRLP No. 1866/2024 passed by the High Court for The State of Telangana at Hyderabad]

CHINTALA YADAGIRI

Petitioner(s)

VERSUS

THE STATE OF TELANGANA & ORS.

Respondent(s)

(FOR ADMISSION AS PER ROP DATED 21.10.2024, DIARY NO. 49000 OF 2024 IS TO BE LISTED WITH THIS MATTER ON 2.12.2024)

WITH

Diary No(s). 49000/2024 (II)

(IA No.270837/2024-CONDONATION OF DELAY IN FILING)

Date : 02-12-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) Mr. Nitin Meshram, Adv.
Mr. Saurabh Singh, Adv.
Mr. Rishi Raj Singh, Adv.
Mr. Ranbir Singh Yadav, AOR

Mr. Mandeep Kalra, AOR

For Respondent(s) Ms. Devina Sehgal, AOR
Mr. S.Uday Bhanu, Adv.

Mr. Niranjan Reddy, Sr. Adv.
Mr. Mandeep Kalra, AOR
Ms. Anushna Satapathy, Adv.
Ms. Radhika Jalan, Adv.
Mr. Yashas J, Adv.
Ms. Widaphi Lyngdoh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

DIARY NO. 49000 OF 2024

Delay condoned.

Issue notice.

Learned counsel appearing for Respondent 3 who is the petitioner in the companion SLP takes formal notice.

Learned counsel appearing for the State also takes notice for Respondent Nos.1 and 2.

List both the petitions on 24th January, 2025.

(KAVITA PAHUJA)
AR-cum-PS

(AVGV RAMU)
COURT MASTER (NSH)

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

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CHINTALA YADAGIRI

Petitioner(s)

VERSUS

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Respondent(s)

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